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Separate paging is given to this Part, in order that it may be filed as a separate compilation

PART III

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments

REVENUE DEPARTMENT

NOTIFICATION

The 30th November 1942

No. 2186—La-14-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for remodelling of Jogisahi escape in the 1st quarter of the 2nd mile of Kusabhadra right embankment Nos. 4B and 5B at Bhainchua in the village of Bhainchua, pargana Kothdesh, zila Puri, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 0.83 acre of standard measurement, bounded on the—

Block A—Area 0.03 acre, mauza Bhainchua

North and West—By part of plot No. 877 (P. W. D. land)

East and South—By plot No. 878

Block B—Area 0.80 acre, mauza Bhainchua

North—By P. W. D. land (part of plot No. 876)

East—By part of plot Nos. 876 and 869 and plot No. 871

South—By plot No. 1037

West—By part of plot No. 868 and plot No. 867

are required within the aforesaid village of Bhainchua.

This declaration is made under the provisions of section 6 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Officer, Irrigation Branch, Cuttack or in that of the Executive Engineer, Southern Division, Cuttack.

By order of the Governor:

F. E. A. TAYLOR

Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER

NOTIFICATION

The 7th December 1942

No. 1535—XVII-4/42-S.G.(C).—The following amendment which has been made by Government in the model rules for the grant of travelling allowance to employees under the District Boards has been adopted by the District Board of Cuttack :—

Rule 9.—In class "First" delete the words "the District Engineer" occurring after the words "the District Board".

E. C. ANSORGE

Revenue Commissioner, Orissa